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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No. 203/93

Date of Order : 6.1.97

BETWEEN :

1. T.Satyana<sup>r</sup>ayana
2. Gummadi Venkateswara Rao
3. Shaik Madar

.. Applicants.

AND

1. The Supdt. of Telegraph Traffic Division, Rajahmundry.
2. The Director, Telegraph Traffic Hyderabad-500 001.
3. The Chief General Manager, Telecom, Sanchar Bhavan, Hyderabad, Nampally Station Road, Hyderabad.
4. The Director General (Dept. of Telecom), New Delhi.
5. Union of India, rep. by its Secretary, Ministry of Communication, New Delhi.
6. The Supdt. of Post Offices, Kakinada Division, (E.G.Dist) A.P.-533 001.

.. Respondents

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Counsel for the Applicants

.. Mr. Krishna Devan

Counsel for the Respondents

.. Mr. V.Rajeswara Rao

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CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

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JUDGEMENT

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

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None for the applicant, Mr.W.Satyana<sup>r</sup>ayana, for Mr.V.Rajeswara Rao, learned standing counsel for the respondents.

2. There are three applicants in this OA. They were initially recruited as Messengers in the Postal Wing under R-6. Later they were transferred to Telecom Centre under R-1, as the Telecom Wing

*R*

*D*

was separated from Postal Wing. It is now stated that they are to be repatriated to the Postal Wing and their places will be filled by the surplus or casual staff of the Telecom Wing. The Superintendent of Post Offices, Kakinada Division was informed by the impugned letter No. Estt/5/A/92-93, dt. 22.2.93 (A-10) to make arrangements to accomodate them in their wing.

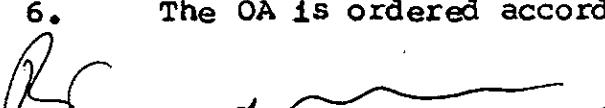
3. This OA is filed praying for a direction to the respondents to absorb them in the vacancies for the post of Telegraph Messenger in the office where they are working by holding that the proceedings are illegal being violative of Articles 14 and 16 read with 311 of the Constitution of India and with a consequential direction to regularise their services.

4. The contentions and the prayer in this OA ~~is~~ <sup>are</sup> similar to the contentions and the prayer in OA.437/93 which is disposed of today. In view of the above ~~there~~ is no reason to differ from the judgement in OA.437/93.

5. Hence we follow the judgement in OA.437/93 and direct as follows :-

In view of the above the only direction that can be given in this OA is to relieve the applicants herein only when the Postal Department is prepared to receive them and accomodate them in the Postal Wing. Till such time no requisition to ~~the~~ above effect is received from the Postal department, the applicant should be continued in the present capacity under the Telecom Wing. Their regularisation in the Postal Wing will depend upon the rules in the Postal Wing on their absorption in the Postal Wing in their turn.

6. The OA is ordered accordingly. No costs.

  
( B.S. JAI PARAMESHWAR )

Member (Judl.)

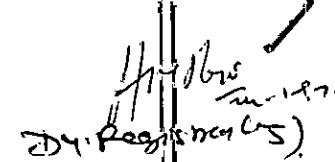
6.1.97

Dated: 6th January, 1997

(Dictated in Open Court)

  
( R. RANGARAJAN )

Member (Admn.)

  
D.Y. Raghunath (S)

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TYPED BY CHECKED BY  
COMPARED BY APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH: HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:  
M(J)

DATED: 6/1/97

Order/Judgement

R.P/C.P/M.A.NO.

O.A.NO. 203/93

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

केन्द्रीय प्रशासनिक अधिकारण  
Central Administrative Tribunal

प्रेषण/DESPATCH

13/1 JAN 1997 *New*

हैदराबाद आयोडी  
HYDERABAD BENCH